

He passed away at Madras on the 17th July, 1976 at the age of 89. In his death, the country has lost one of the most versatile and distinguished figures.

Shri T. Nagi Reddy was elected to the Second Lok Sabha in 1957 from Anantapur Constituency of Andhra Pradesh but he ceased to be a member of Lok Sabha in 1962 on his election to the Andhra Pradesh Legislative Assembly. He had also been a Member of the Madras Legislature during 1952-54 and was leader of the Legislature Communist Party. He was also leader of the Opposition in the Andhra Legislature. A seasoned politician and a man fully devoted to the ideals he cherished, Shri Nagi Reddy passed away on the 28th July, 1976, in a hospital in Hyderabad.

We deeply mourn the loss of these friends and I am sure the House will join me in conveying our condolences to the bereaved families.

The House may stand in silence for a short while to express its sorrow.

*The Members then stood in silence for a short while*

#### INTRODUCTION OF MINISTER

THE PRIME MINISTER, MINISTER OF PLANNING, MINISTER OF ATOMIC ENERGY, MINISTER OF ELECTRONICS AND MINISTER OF SPACE (SHRIMATI INDIRA GANDHI): Sir, I have pleasure in introducing to you and through you to the House our new colleague, Shri Syed Mir Quasim, Minister of Civil Supplies and Co-operation.

11.06 hrs.

#### ORAL ANSWERS TO QUESTIONS

##### Take over of Oil India Limited

\*1. SHRI P. GANGA REDDY:  
SHRI B. S. BHAURA:

Will the Minister of PETROLEUM be pleased to state:

(a) whether Government propose to fully take over Oil India Limited; and

(b) if so, the quantum of compensation proposed to be paid to its shareholders?

THE MINISTER OF PETROLEUM (SHRI K. D. MALAVIYA): (a) and (b). Negotiations for acquiring effective control over Oil India Limited are in progress.

SHRI P. GANGA REDDY: May I know from the hon. Minister the stage of the negotiations and also the time when a decision will be taken?

SHRI K. D. MALAVIYA: All I can say is that negotiations are going on with BOC. It is a basic partner in the OIL and they are negotiating on their behalf. We shall try to finalise the arrangements very soon.

SHRI P. GANGA REDDY: May I know whether it would not be advisable for our country to get them as partners and take advanced technology from them in the matters of off-shore exploration?

SHRI K. D. MALAVIYA: I have already mentioned that we are trying to acquire effective control over OIL and that should be sufficient for the time being.

SHRI B. S. BHAURA: After taking over Oil India Limited, what will be the status of the agency that takes it over? Will it be a second public undertaking or will it be part of the ONGC?

**SHRI K. D. MALAVIYA:** It is a little premature to commit the government on any of these aspects.

**SHRI CHINTAMANI PANIGRAHI:** May I know what the hon. Minister means when he says 'effective control' because there also we have majority shares in OI India or it is 49. Does the hon. Minister want to tell us that the government wants to have majority share? The hon. Minister must be aware that a few employees of Oil India take the highest salary and perquisites and among four or five of them they take about 4-5 lakhs of rupees annually. Could the hon. Minister give the House an idea of what 'effective control' means?

**SHRI K. D. MALAVIYA:** At present we are 50 : 50 partners with OIL, equal partners. It creates problems for having effective control over the OIL. The intention of the government is to have effective control with a view to see that the company which emerges out as a result of our agreement is able to carry on oil exploration, production, etc. and all that goes into it very effectively under the control of the government consistent with the policy that is pursued by the government.

**SHRI RAJA KULKARNI:** Do our negotiations for taking over Oil India depend upon the conclusion of negotiations with the Assam Oil Company or its taking over, since BOC are also concerned with that company?

**SHRI K. D. MALAVIYA:** Negotiations with Burma Oil Company have to be held in order to have effective control over it because the Assam Oil Company is an effective partner in this whole concern. Therefore, the Burma Oil Company have to come into it so far as negotiations are concerned.

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### Deaths due to poisoning by Miscreants in Trains

\*3. **SHRI ARJUN SETHI:** Will the Minister of RAILWAYS be pleased to state:

(a) the number of deaths found to be due to poisoning by the miscreants in the trains especially in the S. E. Railway during the last one year; and

(b) what specific steps Government have taken against these miscreants?

रेल मंत्रालय में उप मंत्री (श्री बूटा सिंह):  
(क) और (ख). एक विवरण सभा पटल पर रख दिया गया है ।

### विवरण

(क) दक्षिण पूर्व रेलवे पर 2-6-1976 को विष दिये जाने के कारण केवल एक यात्री की मृत्यु हुई थी ।

(ख) (i) ऐसे मामलों को दर्ज करने और उनकी जांच पड़ताल करने की जिम्मेदारी राज्य सरकारों की होती है। राज्य सरकारें अपनी ये जिम्मेदारियां सरकारी रेलवे पुलिस के माध्यम से सवारी गाड़ियों पर पहरा देकर, मामलों की छान-बीन करके, अपराधियों को खास-खास अपराधों के लिए गिरफ्तार करके/उन पर मुकदमे चला कर निभाती हैं ।

(ii) लेकिन रेल प्रशासन लाउड स्पीकरों आदि के माध्यम से घोषणाएं करके और गाड़ियों के डिब्बों में, स्टेशनों